GOVERNMENT OF INDIA COAL LOK SABHA

UNSTARRED QUESTION NO:2226 ANSWERED ON:10.03.2010 CONFERRING MAHARATNA STATUS TO CIL Majhi Shri Pradeep Kumar

Will the Minister of COAL be pleased to state:

- (a) whether the Government has finalized the upgradation status of Coal India Limited (CIL) from Navratna to Maharatna company;
- (b) if so, the details in this regard;
- (c) whether the Government has fixed any norms for providing such status; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE (IC) IN THE MINISTRY OF COAL AND MINISTER OF STATE (IC) IN THE MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION (SHRI SRIPRAKASH JAISWAL)

- (a): No, Sir.
- (b): Does not arise in view of reply to part (a) above.
- (c) & (d): Department of Public Enterprises has laid down the eligibility criteria for grant of Maharatna status to the Central Public Sector Enterprises (CPSEs), which are as follows :
- a) Having Navratna status;
- b) Listed on Indian stock exchange, with minimum prescribed public shareholding under SEBI regulations;
- c) An average annual turnover during the last 3 years of more than Rs. 25,000 crore;
- d) An average annual net worth during the last 3 years of more than Rs. 15,000 crore;
- e) An average annual net profit after tax during the last 3 years of more than Rs. 5,000 crore;
- f) Significant global presence or international operations.